

3

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


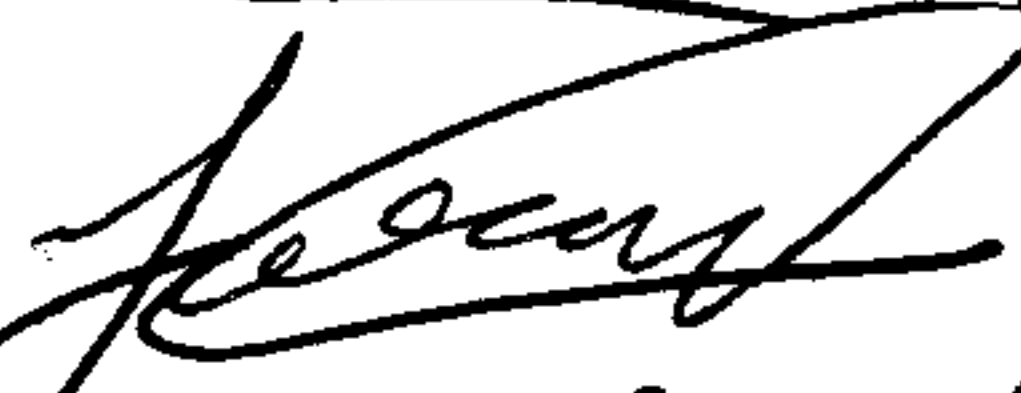
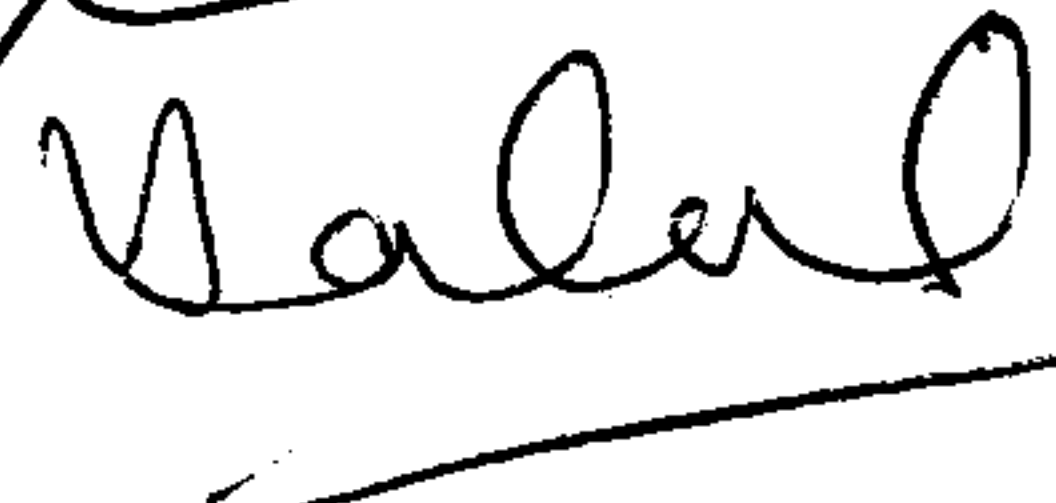
C.P. (I.B) No. 30/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: United Projects Constructions Ltd.
V/s.
Aerocon Buildwell Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANOJ MUNSHI	Adv	Respondent	
2.	TARAK DAKSH DAMANI	Adv	— de —	
3	VIVEK DALAL	Adv	PETITIONER	

ORDER

Learned Advocate Mr. Vivek Dalal present for Operational Creditor/Petitioner.
Learned Advocate Mr. Manoj Munshi with Learned Advocate Mr. Tarak Damani present for Respondent.

Heard arguments of learned Counsel for Petitioner in part.

Petitioner to respond to e-mail dated 22.11.2016 sent from aeroconaccounts@gmail.com to upcl@rediffmail.com has been received by the operational creditor or not after verifying from their mail box.

List the matter on 05.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 13th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL